

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
IB-769/ND/2021

IA/3504/2023, IA/423/2023, IA/603/2023

IN THE MATTER OF:

M/s. Naman Infra Developers Pvt. Ltd.

...PETITIONER

Vs.

M/s. Sadhna Media Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 12.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

For the Applicant

: Adv Piyush Beriwal Sr. S.C. in
IA 603/2023 and IA 3504/2023

For the Respondent/Corporate Debtor

: Advocates Pulkrit Deora and
Maitreyee Mishra for R2 in IA no.
603/2023

ORDER

IA/3504/2023 & IA/603/2023

Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Respondent/Resolution Professional are present. Both the counsels submitted that in terms of order dated 24.04.2024 they have filed their written submissions which are now available on the e-portal. Order in this matter and both IAs are **reserved**.

IA/423/2023

Heard the Ld. Counsel on behalf of the Resolution Professional in part. For continuation of the argument, list the matter on **06.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)